

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 296 of 2013**

**Dated : 1<sup>st</sup> August, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hob'ble Mr. Justice Surendra Kumar, Judicial Member**

**Prayas Energy Group ... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory  
Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Vishal Gupta &  
Mr. Kumar Mihir**

**Counsel for the Respondent(s): Mr. Buddy A. Rangarandhan for R.1  
Mr. Sanjay Sen, Sr. Adv.  
Mr. Pranav Vyas &  
Mr. Somnath Shulka for R-2.  
Ms. Ramni Taneja for R-3 (MSEDCL)**

**ORDER**

It is pointed out by the learned counsel for the appellant that the State Commission has since passed an order determining the compensatory tariff in a separate proceeding. An appeal has been filed against that order being Appeal No. 166 of 2014 which has since been admitted by the Court No.1 of this Tribunal and is listed there on 20<sup>th</sup> August, 2014. It would be appropriate if the present appeal is heard alongwith Appeal No. 166 of 2014. Accordingly, the Registry is directed to put up the matter before the Hon'ble Chairperson for appropriate orders.

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

**rkt**